COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 82 OF 2018

Dated : 02nd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

Vs.			Appellant(s)
Central Electricity Regulatory & Ors	Comn	nission	Respondent(s)
Counsel for the Appellant (s)	:	Ms. Ankita Ba	afna

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

The learned counsel, Ms. Suparna Srivastava, appearing for the second Respondent prays for two weeks' time to file the reply.

The learned counsel, Ms. Ankita Bafna, appearing for the Appellant prays for four weeks' time to file her rejoinder submission.

Submissions made by the learned counsel appearing for the second Respondent and the Appellant, as stated above, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this matter by 13.07.2018, after duly serving copy on the other side. Thereafter, learned counsel for the Appellant may file her rejoinder by 10.08.2018, after duly serving copy on the other side.

List this matter on <u>20.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member